NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 276/(MAH)/2017

Present: SHRI B.S.V. PRAKASH KUMAR

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2017

NAME OF THE PARTIES: Krystal Integrated Services Pvt. Ltd. V/s. Alupex India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
8	Ashish Rae	Howcare for the despendent	P-L.
в	Presd Sowa	e Dovocat	Prost

ORDER

TCP No. 276/I&BP/NCLT/MB/MAH/2017

The Petitioner has filed Consent Terms for withdrawal along with the settlement memo reflecting a settlement arrived in between the Petitioner and Corporate Debtor and in view of the Consent Term filed, this Petition is hereby dismissed as withdrawn.

Sd/-

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CORAM:

V. NALLASENAPATHY Member (Technical)

Sd/-**B.S.V. PRAKASH KUMAR** Member (Judicial)

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MEMBER (J)